

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
24-04-2024 AT 10:30 AM**

CP(IB) No. 69/9/HDB/2023
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Mytrah Vayu (Som) Private Limited

...Operational Creditor

AND

M/s. Naolin Infrastructure Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms Srihitha, for Operational Creditor present through Video Conference.

Learned Counsel Mr E Venkateshwar Reddy, for Corporate Debtor present physically.

Matter passed over.

Matter called again. Learned Counsel Ms Kopal Sharraf, for Operational Creditor present through Video Conference.

Heard both sides. Both sides are at liberty to file written submissions within two weeks. **For orders on 04.06.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)